

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1166 OF 2018 IN DFR NO. 3131 OF 2018

Dated : 28th August , 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Matrix Wind Energy Pvt. Ltd.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. S. Venkatesh
Mr. Sandeep Rajpurohit
Ms. Nishtha Kumar
Mr. Somesh Srivastava
Mr. Vikas Maini
Mr. Samarth Kashyap

Counsel for the Respondent(s) :

ORDER

(IA NO. 1166 OF 2018 - FOR URGENT LISTING)

Heard learned counsel, Mr. S. Venkatesh, appearing for the Appellant. Learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, he has submitted that, in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and the statement made in the application and the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

DFR NO. 3131 OF 2018

List the matter for admission on **30.08.2018**, subject to curing of defects by the Appellant

(S.D. Dubey)
Technical Member
vt/vg

(Justice N.K. Patil)
Judicial Member